GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA

UNSTARRED QUESTION NO. 3281
TO BE ANSWERED ON THURSDAY, THE 31st MARCH, 2022

PENDING CASES IN RAJASTHAN

3281. # SHRI NEERAJ DANGI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the shortage of judges is the main reason behind the pending cases in the country, if so, the details thereof;
(b) whether Government has issued any guidelines under the new policy for quick disposal of the pending cases in the country;
(c) if so, the details thereof; and
(d) the details of the pending cases in the State of Rajasthan during the last two years and the current year?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJIJU)

(a) to (c): Timely disposal of cases in courts depends on several factors which, inter-alia, include availability of adequate number of judges and judicial officers, supporting court staff and physical infrastructure, complexity of facts involved, nature of evidence, co-operation of stake holders viz. bar, investigation agencies, witnesses and litigants and proper application of rules and procedures. There are several factors which may lead to delay in disposal of cases. These, inter-alia, include vacancies of judges, frequent adjournments and lack of adequate arrangement to monitor, track and bunch cases for hearing. Disposal of pending cases in courts is within the domain of the judiciary. No time frame has been prescribed for disposal of various kinds of cases by the respective courts. Government has no role in disposal of cases in courts. The Central Government is fully

committed to speedy disposal of cases in accordance with Article 21 of the Constitution and reducing pendency. The Government has taken several initiatives to provide an ecosystem for faster disposal of cases by the judiciary.

National Mission for Justice Delivery and Legal Reforms was set up in August, 2011 with the twin objectives of increasing access by reducing delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing a co-ordinated approach for phased liquidation of arrears and pendency in judicial administration, which, *inter-alia*, involves better infrastructure for courts including computerization, increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.

(d): The details of the pending cases in the State of Rajasthan during the last two years and the current year is as under:-

Sl. No.	Year	High Court of Rajasthan	District & Subordinate Courts in Rajasthan
1	2020 (as on 31.12.2020)	523600	1830462
2	2021 (as on 31.12.2021)	574064	2029814
3	2022 (as on 25.03.2022)	586310	2086703

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